

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

R.A. No. 27 of 2008

[OA No. 326/2006]

C O R A M

Honable Ms. Sadhna Srivastava, Member [Judicial]  
Honable Mr. Amit Kushari, Member [Admn.]

K.V.P. Singh

Vs.

Union of India & Ors.

O R D E R [UNDER CIRCULATION]

Amit Kushari, Member [Admn.] :-

In this review application, an attempt has been made to re-argue the matter. The O.A. has been finally disposed of and there is no scope of reviewing the final order of the O.A. unless there are glaring errors of facts or there are glaring legal lacuna. There is no such glaring error in the judgment which has been pointed out in this review application. The Tribunal has very limited powers for reviewing its own judgment. Since no legal flaw or glaring errors of facts have been pointed out which can be seen without entering into any argument, it is not possible for us to review the judgment that has already been delivered. This principle was made abundantly clear by the Hon'ble Apex Court in the case of Ajit Kumar Rath vs. State of Orissa. This review application being devoid of merit is fit to be

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dismissed and the same is dismissed accordingly.

*Amit Kushari* 8/9/08

[ Amit Kushari JMJ[A] ]

Hon'ble Ms. Sadhna Srivastava, Member [Judicial]

*I agree*  
*8/9/08*